### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

## LOK SABHA UNSTARRED QUESTION NO. 2895 TO BE ANSWERED ON 17.12.2025

### **RAILWAY CATERING POLICY**

†2895. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether as per the Railway Catering Policy, the power of fixing the rates of goods/items to be sold on the platforms of stations has been given to zonal railways and if so, the details thereof;
- (b) whether the Railway Board has reserved the right to fix the rates of tea and coffee with itself;
- (c) if so, the dates on which the rates of tea and coffee sold on platform stalls have been increased after 2012;
- (d) whether the All India Railway Catering Licensees Welfare Association has submitted any demand letter for increasing the rates of tea, coffee and other items sold on stalls/trolleys on the platform; and
- (e) if so, the action taken by the Government in this regard?

#### ANSWER

# MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW)

(a) to (e): The rates of food items, to be sold through static units at platforms/ stations, are fixed by Indian Railways or Indian Railway Catering & Tourism Corporation Limited (IRCTC) from time to time under

the delegation given vide Para 14 of Catering Policy 2017. Instructions regarding rates of tea and coffee, have been issued vide Commercial Circular No. 53 of 2018.

Receipt of representations, suggestions, etc., in this regard from stakeholders including catering associations by Railways at various levels is a continuous and dynamic process. These representations are examined on merits and necessary action is taken accordingly.

\*\*\*\*